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Title : Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI): I beg to lay on the Table--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Society, New Delhi, for the year 2004-2005.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 3690/2006)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table--

- (1) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:-
- (i) The Drugs and Cosmetics (7th Amendment) Rules, 2005 published in Notification No. G.S.R. 734 (E) in Gazette of India dated the 21st December, 2005.
  - (ii) The Drugs and Cosmetics (8th Amendment) Rules, 2005 published in Notification No. G.S.R. 735 (E) in Gazette of India dated the 21st December, 2005.

(Placed in Library. See No. LT 3691/2006)

- (2) A copy of the Prevention of Food Adulteration (9th Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 682 (E) in Gazette of India dated the 23rd November, 2005 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

(Placed in Library, See No. L.T.3692/2006)

- (3) A copy of the Corrigendum (Hindi and English versions) to the Delay Statement relating to the Annual Report and Audited Accounts\* of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2002-2003.

(Placed in Library. See No. LT 3693/2006)

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\*The Annual Report/Audited Accounts and Delay Statement were laid on the Table on 27.4.2005.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table--

(1) A copy of the Notification No. S.O. 1725 (E) (Hindi and English versions) published in Gazette of India dated the 6th December, 2005 making certain amendments in the Notification No. S.O. 251 (E) dated the 25th February, 2004, under section 10 of the National Highways Act, 1956.

(Placed in Library. See No. LT 3694/2006)

(2) A copy of the Notification No. S.O. 1726 (E) (Hindi and English versions) published in Gazette of India dated the 6th December, 2005 entrusting National Highway No. 45C (The Highway starting from its junction with NH 67 near Thanjavur connecting Kumbakonam, Sethiathope, Neyveli Township, Vadalur, Panruti and terminating at its junction with NH-45 near Vikravandi) to the National Highway Authority of India, issued under section 11 of the National Highways Authority of India Act, 1988.

(Placed in Library. See No. LT 3695/2006)

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